

**Demand for formation of Central
Banking Authority**

1286. SHRI INDRAJIT GUPTA :
SHRI MOHANBHAI PATEL :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the All India Bank Employees Association (AIBEA) has demanded formation of a Central Banking Authority which will bear the sole responsibility of meeting the socio-economic tasks of banking in a defined area; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). It is understood that All India Bank Employees' Association (AIBEA) has circulated a Booklet containing some proposals including a suggestion for formation of a Central Banking Authority. No concrete proposals are under consideration. However, suggestions received from all sources, including AIBEA, are examined and decisions taken on merits.

**Hiring of US Firm for Image Building
by India**

1287. SHRI SAIFUDDIN CHOWDHARY :
DR. SUDHIR ROY :
SHRI HANNAN MOLLAH :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether attention of Government has been drawn to the news item "India hires US firm for image building" appeared in the 'Deccan Herald' dated 4 June, 1986;

(b) if so, the details of terms and conditions of the said deal;

(c) amount of foreign exchange involved in the said deal; and

(d) in how many countries such arrangements have been made ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

(SHRI K. R. NARAYANAN) : (a) to (c). Yes Sir. The services of a public relations firm M/s Howard J. Rubenstein Associates Inc. New York have been engaged by the Embassy of India, Washington since November 1985, for a period of one year. The total cost of \$ 2,50,000 includes a Retainer fee of \$ 1,50,000. The aim is to use the interest generated by the Festival of India to project developments in modern India in the USA.

(d) Such arrangements have not been made in any other country.

**Board Appointed under Sick Industrial
Companies (Special Provisions)
Bill, 1985**

1288. DR. DATTA SAMANT : Will the Minister of FINANCE be pleased to state :

(a) whether Government have appointed the Board as per the provision of Sick Industrial Companies (Special Provisions) Bill, 1985;

(b) if so, who are the members of this Board and when they were appointed;

(c) when did Government notify the appointment of the members of this Board in the Gazette; and

(d) the address of the office of this Board in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) No, Sir.

(b) to (d). Does not arise.

Import of unfit Sugar from Brazil

1289. PROF. RAMKRISHNA MORE :
SHRI D. N. REDDY :
SHRI BALWANT SINGH RAMOO-
WALIA :
SHRI SODE RAMAIAH :

Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that over eight thousand tonnes of sugar certified by the

STC appointed surveyors at the loading port in Brazil was found unfit for human consumption on unloading at the Visakhapatnam port sometime in April, 1986 as reported in the 'Indian Express' dated 28 May, 1986;

(b) if so, the details thereof stating the result of the inquiry, if any, made by Government in the matter and the action taken thereon; and

(c) action taken against persons found responsible ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) to (c). A total quantity of about 14,700 tonnes of sugar of Brazilian origin was received in the Vessel PAPHOS. First 8500 tonnes of sugar were unloaded at vizag port and the balance quantity of about 6200 tonnes of sugar was unloaded at Calcutta. While the consignment at Calcutta was cleared by Port Health Authorities, the sugar at Vizag was not cleared as Port Health Officers found a very small percentage of iron filings in the consignment. Deptt. of Food is looking into this matter in consultation with concerned authorities. A team of senior officials has been deputed to segregate the sugar into convenient lots for drawing samples and to analyse them for determining the percentage of iron filings in each lot.

12.00 hrs.

[*English*]

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Sir, yesterday, I raised about National Herald. Today also, their wives, their children have come to the Prime Minister's house. They are agitating for the last three months. It is a very serious matter.

MR. SPEAKER : You can put a question to the Labour Minister, I will allow it.

SHRI BASUDEB ACHARIA (Bankura) : You allow a Calling Attention.

SHRI SAIFUDDIN CHOWDHARY : Prime Minister is here. He can say something. It was founded by Shri Jawaharlal Nehru.

SHRI BASUDEB ACHARIA : He is going out.

[*Translation*]

MR. SPEAKER : He will go.

[*English*]

PROF. MADHU DANDAVATE (Rajapur) : Sir, I suggest that the minimum that can be done is, the Minister can be asked to make a statement.

[*Translation*]

MR. SPEAKER : You give it under Rule 377. I will ask him to say something on it.

[*English*]

SHRI BASUDEB ACHARIA : 377 will not do, Sir.

[*Translation*]

MR. SPEAKER : What can I do then ?

SHRI BASUDEB ACHARIA : You admit the Calling Attention.

MR. SPEAKER : Let all the previous Calling Attention notices be taken up.

SHRIMATI VIDYAVATI CHATURVEDI (Khajuraho) : Mr. Speaker, Sir, a woman was paraded in the street by some elements for many hours in a naked condition. I would like to draw your attention towards it. (*Interruptions*)

[*English*]

MR. SPEAKER : It is a State subject, Madam. That should be taken up there. They are also quite responsible people.

PROF. MADHU DANDAVATE : You must have seen that after the proceedings of Parliament started, a very sad